

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

LOK SABHA

**UNSTARRED QUESTION NO. 2480
TO BE ANSWERED ON 10.12.2024**

Compensation against Land Acquisition

2480. Shri Kuldeep Indora:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to take any new initiatives to provide fair compensation to the affected families whose land has been acquired or proposed to be acquired;
- (b) if so, the details thereof including Rajasthan; and
- (c) if not, the steps taken by the Government to consider further amending the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(Dr. CHANDRA SEKHAR PEMMASANI)**

(a) to (c) No Sir. The provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) are implemented by 'appropriate Government' as defined under Section 3(e) of the said Act and are applicable to States/ UTs including Rajasthan.

The RFCTLARR Act, 2013 provides for a fair compensation package to those whose land is acquired, brings transparency to the process of acquisition of land and also provides for rehabilitation of those affected.

The 'compensation amount' consists of market value of land multiplied by a factor of 1 to 2 (as notified by the appropriate Government) and the value of assets attached to land or building. To arrive at the final award, 'solatium' amount equivalent to one hundred percent of the 'compensation amount' is additionally provided (Sections 26 to 30 of the Act).

Apart from above, the RFCTLARR Act, 2013 has provision for additional compensation in case affected family has faced multiple displacements (Section 39). The said Act also allows power to State Legislatures to enact any law more beneficial to affected families (Section 107).
